

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:451

ANSWERED ON:22.02.2006

SETTING UP OF NATIONAL DRUG AUTHORITY

Kharventhan Shri Salarapatty Kuppusamy;Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to set up a National Drug Authority;
- (b) if so, the details thereof alongwith its jurisdiction; and
- (c) the time by which the said authority will start functioning?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c) A Note has been prepared for the consideration of the Cabinet for

(i) Establishment of an independent and autonomous Central Drug Authority of India having financial and administrative autonomy and accountable to the Central Government through Ministry of Health & Family Welfare.

(ii) Amendments in the Drugs & Cosmetics Act 1940, to provide statutory basis for the proposed Central Drug Authority of India.

(iii) Proposed administrative and staff structure of the Central Drug Authority of India.

(iv) Financial autonomy and Approval for the proposed Drug Authority to retain fees realized for administrative and operational purposes of the Authority.

(v) A phased five year transition from the present system of grant of manufacturing licenses to a complete central licensing of drug manufacturing.

The Cabinet Note has been circulated to concerned Ministries/Departments of Central Government for soliciting their comments before the note is sent for obtaining the approval of the Cabinet.